

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

INDEX

S no.	Particulars	Page No.
1.	Objections to the report of the joint committee on behalf of Respondent No. 41, Siddhi Vinayak Apparels Pvt. Ltd.	1 – 6
2.	Supporting Affidavit	7 – 8
3.	<u>ANNEXURE R-1:</u> A copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause Notice along with all the relevant annexures.	9 – 31
4.	Vakalatnama and Board Resolution	32 – 33
5.	Copy of Aadhar Card	34 – 35
6.	Proof of Service	36

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 41- Siddhi Vinayak Apparels Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 16.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 41, SIDDHI VINAYAK APPARELS
PVT. LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf Siddhi Vinayak Apparels Pvt. Ltd., Respondent No. 41, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 38 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the answering respondent submits that an inspection was conducted in August 2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleges non-compliance regarding logbook maintenance, PETP operation, energy meter installation, water consumption discrepancies, and compliance status.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause

Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegation of non-compliance regarding logbook maintenance, PETP operation, and effluent discharge. The unit maintains both manual and digital logbooks, which are regularly updated. During the inspection, the required logbooks may not have been readily available due to administrative oversight. The updated logbooks, formatted as per HSPCB requirements, are annexed as Annexure 1 in the Reply to the SCN.
- 4.4. That the PETP was undergoing routine maintenance and was non-operational for cleaning and desilting. Maintenance work was completed before the inspection conducted by the joint team on 05.08.2024. The PETP tanks contained clear water due to flushing and rinsing operations, not untreated effluent.
- 4.5. That a separate energy meter for PETP operations had been installed. The recorded water consumption difference between freshwater intake (54.22 KLD) and wastewater discharge (16.96 KLD) was due to:
 - Process water retention in fabric.
 - Evaporation losses during dyeing and steam generation.
 - Non-effluent generating processes such as cooling and boiler usage.

The compiled data sheet for the period from June 2024 to January 2025, prepared from logbooks, confirms that water abstraction was

within permitted limits. The water used for the boiler is consumed or evaporated, contributing to no trade effluent discharge.

- 4.6. That the borewell totalizer reading discrepancy in the SCN was incorrect. The actual withdrawal from 01.06.2024 to 08.08.2024 was 3114 KL instead of the 5412 KL mentioned in the notice. The borewell reading on 01.06.2024 was recorded as 60521, and on the date of inspection, it was 63635. The recorded data clearly shows that the unit was not operational after 28.06.2024 until 09.08.2024.
- 4.7. That the unit was non-operational due to PETP maintenance from 29.06.2024 onwards. The PETP was not permanently non-operational but was undergoing scheduled maintenance. The PETP resumed operations immediately after maintenance completion and is currently in full compliance with prescribed norms.
- 4.8. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.9. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies

contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.

- 4.10. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.11. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.12. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 41- Siddhi Vinayak Apparels Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 16.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, Mr. SUBODH KUMAR S/o Mr. Panth Nath, aged about 54 years
 R/o House no- B-322 Sector-92 Near the Forest Noida Gautam Buddh
 Nagar Uttarpradesh pin- 201304, ^{presently at Faridabad} do hereby solemnly affirm and stat as
 under:

1. That I am the authorized signatory of Respondent No. **41**, M/s
 SIDHI VINAYAK APPARELS PVT LTD, having its office at 473-D
 PHASE-2 BARHI INDUSTRIAL AREA SONIPAT HARYANA, in
 the aforesaid Original Application, I am aware of the facts and
 circumstances of the case in my official capacity as stated above and
 hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under
 my instructions, and I say that the statements and submissions made
 in the said reply are true and correct to best of my knowledge based
 upon the records and my belief. I pray that the said reply to be
 treated as part and parcel of this Affidavit and the same is not being
 reproduced for the sake of brevity.



3. I say that the documents / annexure produced along with the reply are true copies of its originals.



DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at FARIDABAD on this 19TH day of FEBRUARY, 2025.



DEPONENT



I know the Deponent and He/She Signed Print. His./Her Thumb Impression in My Presence

ATTESTED AS IDENTIFIED

Notary Faridabad (Haryana)

19 FEB 2025



HARYANA STATE POLLUTION CONTROL BOARD

Plot No. 1, Sector-15, Part-II, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 2646-

Dated: 02/01/2025

To

M/s Siddhi Vinayak Apparels Pvt. Ltd.,
PLOT NO 473D HSIIDC INDUSTRIAL ESTATE BARHI,
District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 08.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Dyeing and washing having CTO valid upto 30.09.2028.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Unit is not maintaining data/logbook of fresh water consumption, effluent generation & effluent discharge
2. Unit informed that they were operational till 28th June and they have resumed operation on the day of inspection and PETP is under maintenance since last one month. However, no maintenance work observed and PETP units were found filled with clear water.
3. Separate energy meter is not found installed at PETP.
4. Although bypass arrangement was not observed but huge gap in fresh water consumption (54.22 KLD) and waste water discharge (16.96 KLD) in March-April data.
5. The average water consumption during March-April was 54 KLD and borewell totalizer reading indicate that unit consumed 5412 KL water from 1st June onwards which shows that unit was continuously operational..
6. ETP not operational.
7. Non-complying (non-operational PETP).

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

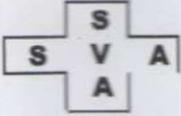
Dated:


Regional Officer,
Sonepat Region.

12

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.


Regional Officer,
Sonepat Region.



Mob:-9811741094
9811214115

SIDHI VINAYAK APPARELS PVT. LTD.
(A TEXTILE PROCESSING UNIT)
473-D, BARHI IND.AREA, PHASE-2, SONIPAT (HR.)
E-MAIL ID- sidhivinayakapparels09@gmail.com

07.02.2025

To

The Regional Officer
Haryana State Pollution Control Board (HSPCB)
Sector-15, Sonipat, Haryana

SUBJECT: REPLY TO SHOW CAUSE NOTICE NO. HSPCB/SR/2025/2646
DATED 02.01.2025

RE: HSPCB LETTER NO. HSPCB/SR/2025/2646 DATED 02-01-2025

Respected Sir,

1. This is in reference to the Show Cause Notice (SCN) issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981. The Notice alleges non-compliance related to logbook maintenance, PETP operation, energy meter installation, water consumption discrepancies, and compliance status.

At the outset, we wish to affirm our commitment to full environmental compliance and adherence to all applicable laws and regulations. We hereby submit our detailed response for your kind consideration.

2. BACKGROUND OF THE COMPANY

M/s Siddhi Vinayak Apparels Pvt. Ltd. is a reputed and responsible industrial unit engaged in textile processing and dyeing operations. We have always adhered to sustainable practices and maintained robust environmental management systems in compliance with

practices and maintained robust environmental management systems in compliance with the norms prescribed by the HSPCB.

Our facility is equipped with a well-maintained Effluent Treatment Plant (ETP) and an evaporator for wastewater treatment. We operate with state-of-the-art water conservation measures, ensuring that freshwater consumption remains within prescribed limits. Additionally, we have implemented logbooks, digital monitoring, and real-time tracking mechanisms to ensure transparency in our operations.

3. RESPONSE TO SPECIFIC ALLEGATIONS

3.1. **Non-Maintenance of Data Logbook for Freshwater Consumption, Effluent Generation, and Discharge**

Observation in SCN: The unit is not maintaining a data logbook for freshwater consumption, effluent generation, and effluent discharge.

Response:

- 3.1.1 The unit maintains manual and digital logbooks, which are updated regularly.
- 3.1.2 During inspection, the required logbooks may not have been readily available due to administrative oversight.
- 3.1.3 The updated logbooks have now been formatted as per HSPCB requirements and are enclosed as Annexure-1 for verification.

3.2 **PETP Maintenance and Operational Status**

Observation in SCN: The unit informed that operations were halted from 28th June and resumed on the day of inspection, with PETP under maintenance for one month. However, no maintenance activity was observed, and PETP was found filled with clear water.

Response:

- 3.2.1 The PETP was undergoing routine maintenance and was non-operational for cleaning and desilting. The PETP maintenance work was completed before inspection conducted by the joint team up to 05.08.2024 and that is why it was not observed on that day of inspection.

3.2.2 Further, production had not started and on the day of inspection, cleaning and washing of machinery and other equipment was being done resulting in discharge of non-processing and non-polluted water and that is the reason for almost clear water in visibility found in tanks.

3.2.3 Clear water in PETP tanks was due to flushing and rinsing operations performed as part of maintenance.

3.2.4 Maintenance work is recorded in log entries and maintenance records, which are enclosed as **Annexure-2**.

3.3 Absence of Separate Energy Meter at PETP

Observation in SCN: A separate energy meter was not installed for PETP operations.

Response:

3.3.1 Separate energy meter had been installed which is clear from the photograph of the energy meter, enclosed herewith for reference as **Annexure-3**.

3.4 Allegation Discrepancy in Water Consumption and Wastewater Discharge

Observation in SCN: While bypass arrangements were not found, there was a huge gap between freshwater consumption (54.22 KLD) and wastewater discharge (16.96 KLD) for March-April data.

Response:

3.4.1. The difference in freshwater intake and effluent discharge is due to:

- Process water retention in fabric.
- Evaporation losses during dyeing and steam generation.
- Non-effluent generating processes such as cooling and boiler usage.

3.4.2. The source of water supply of our unit is one tube well. A compiled data sheet for the period from June' 24 to January'25 has been prepared by us from our logbooks maintained for the water withdrawn from tube well (copy enclosed as **Annexure-4**) which shows that we have abstracted average 2100 KLD water from the tube well out of which the water is used for boiler and for use in processing activities.

The water used for boiler is consumed or evaporated and thus contributes to no trade effluent discharge.

3.5. Freshwater Consumption as per Borewell Totalizer Reading

Observation in SCN: The borewell totalizer reading indicates that the unit consumed 5412 KL of water from 1st April onwards, suggesting that the unit was operational during the entire period.

Response:

3.5.1. The recorded water consumption includes:

- Water used for cleaning, equipment flushing, and maintenance.
- Water stored in overhead tanks and used in later operations.

3.5.2. The total water consumption shown as 5412 KL w.e.f. 1st June 2024 onward is not correct and far away from the correct and actual values. After perusing the log book and data maintained by us for fresh water abstracted and consumption it has been revealed that the Initial reading of Borewell meter on 1st June, 2024 has been found recorded as 60521 whereas the reading on the day of inspection i.e . 08.08.2024 was 63635 resulting the actual fresh water withdrawal as 3114 KL instead of 5412 KLD shown in the notice. Copy of log book for fresh water for the said relevant period is enclosed herewith for reference as **Annexure-5**.

3.5.3. The reading on 1st June 2024 was recorded as 60521 and the reading on 28th June was 62490 which means that the withdrawal was 1969 KLD. The readings on 08.08.2024 was 63635 i.e. the withdrawal in this period was just 1145 KLD which is far less than the average daily quantity of fresh water as compared to the average daily consumption of 54 KLD for March-April as this consumption was majorly for the maintenance activities being done in the plant during the specified period. The above data clearly shows that unit was not operational after 28.06.2024 till 09.08.2024.

3.6. ETP Not Operational

Observation in SCN: The Effluent Treatment Plant (ETP) was found non-operational.

Response:

3.6.1. The unit was not in operation due to PETP maintenance during the period from 29th June onwards till and on the date of inspection, therefore, the PETP was not found in operation by the team during their inspection on 08.08.2024

3.6.2. The ETP was temporarily non-operational due to PETP maintenance, and effluent treatment resumed after maintenance completion.

3.7. Non-Compliance Due to Non-Operational PETP

Observation in SCN: The unit was found non-complying due to the non-operational PETP.

Response:

3.7.1. The PETP was not permanently non-operational but under temporary maintenance.

3.7.2. Maintenance work was scheduled and recorded, and PETP resumed operation immediately after.

3.7.3. The PETP is operational and working by complying with all the norms.

All above stated facts and details clearly reveal that we are not defying any defined norms, complying with all the observations, maintaining the proper logbooks, complying with prescribed standards and obtaining of all required clearances from the concerned authorities and thus fully complying with your directions and all prescribed norms issued from time to time.

4. TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS

The inspection in question took place in July/August 2024, whereas the present notice was received only in January 2025. While we fully acknowledge the regulatory authority's right to issue such notices, it is essential to consider that compliance status evolves over time. Assuming but not admitting that there were any concerns at the time of inspection, our unit has since taken proactive steps to rectify any potential issues. Consequently, the findings of the inspection may no longer be reflective of the current operational reality.

Furthermore, our unit undergoes annual inspections by the Central Pollution Control Board (CPCB), in which we have consistently been found compliant with all environmental

norms. These inspections reaffirm that our ETP functions efficiently, effluent discharge remains within permissible limits, and no dilution of effluent with freshwater occurs. The past records of these inspections further validate our adherence to pollution control measures and negate the allegations raised in the show cause notice.

Our CTO remains valid, and the notice does not acknowledge that PETP operations were temporarily halted for maintenance. The copy of the latest CTO is annexed hereto as Annexure-6.

5. FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS

The closure of our unit would not only impact our company but also have **far-reaching consequences** on the livelihoods of numerous employees who depend on it. Our workforce comprises individuals from **diverse socio-economic backgrounds**, many of whom are the sole breadwinners for their families. A closure would lead to **job losses, financial distress, and disruption of livelihoods** for these workers, affecting their ability to provide for their families and sustain their daily lives. Additionally, local suppliers, vendors, and small businesses that rely on our operations would also face **economic hardship**. We humbly request that such **wider social and economic implications** be considered while evaluating the SCN.

Without prejudice to the submissions made above, we wish to humbly submit that we have internally conducted our own investigation into the matter. As per the recommendation stated in the Show Cause Notice, the necessary corrective measures, if any, have now been implemented. Therefore, there exists no reason for the closure of our industry or the imposition of any environmental compensation.

In light of the above, we request the following:

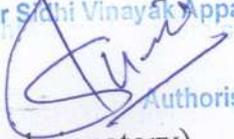
- a. Withdrawal of the SCN as the allegations are based on erroneous assumptions and lack of procedural compliance.

- b. Consideration of our compliance measures, including water conservation and cleaner technology adoption.
- c. Provision of a re-inspection opportunity with independent third-party validation to ensure fairness.

We reiterate our commitment to environmental compliance and look forward to a fair and just resolution of the matter.

Thanking You,
Yours Faithfully,

For Sidhi Vinayak Apparels Pvt. Ltd.
For Sidhi Vinayak Apparels Pvt. Ltd.



Authorised Signatory
gnatory

(Authorized signatory)

For M/s Sidhi Vinayak Apaprels Pvt. Ltd.

Dated: 07/02/25

Enclosures – A copy of the Show Cause Notice and Annexures as above
CC to – The Chairman, HSPCB, Panchkula



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

SAVE WATER

NAME & ADDRESS OF UNIT MONTH.....

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIMECAUSTIC SODA	ALUM	POLY				ON	OFF		
1/8/24													
2/8/24													
3/8/24													
4/8/24													
5/8/24													
6/8/24													
7/8/24													
8/8/24													
9/8/24													
10/8/24													
11/8/24	10 Pm	7 Pm	181.41	25 kg	40 kg	150 g	396.45	7.50	25 kg	20522.60	20512.60		
12/8/24	9 Am	6 Pm	171.40	15 kg	35 kg	140 g	444.45	6.50	30 kg	20572.60	20620.60		
13/8/24	9 Am	6 Pm	186.40	20 kg	20 kg	200 g	489.45	7.40	X	20620.60	20675.60		
14/8/24	10 Pm	7 Pm	191.6	25 kg	35 kg	200 g	534.45	7.50	30 kg	20675.60	20723.60		
15/8/24	9 Am	6 Pm	199.6	30 kg	40 kg	150 g	574.45	6.50	35 kg	20723.60	20771.60		
16/8/24	10 Am	7 Pm	204.6	25 kg	40 kg	150 g	609.450	7.50	X	20771.60	20822.4		
17/8/24	10 Am	7 Pm	249.41	35 kg	35 kg	200 g	65.110	6.50	25 kg	20882.4	20869.40		
18/8/24	9 Am	6 Pm	295.100	40 kg	20 kg	150 g	717.150	7.40	30 kg	20869.4	20915.6		
19/8/24													
20/8/24	10 Am	7 Pm	342.65	30 kg	25 kg	200 g	710.650	7.60	30 kg	20915.6	20962.4		
21/8/24	10 Am	7 Pm	385.110	32 kg	30 kg	250 g	823.190	8.10	X	20962.4	21005		
22/8/24	10 Am	7 Pm	428.150	15 kg	25 kg	300 g	877.610	7.50	20 kg	21005.4	21055.6		
23/8/24	9 Am	6 Pm	476.650	20 kg	25 kg	150 g	927.650	7.60	15 kg	21055.6	21010.6		
24/8/24	9 Pm	6 Pm	525.450	15 kg	12 kg	140 g	982.611	8.10	20 kg	21010.6	21045.6		
25/8/24													
26/8/24	10 Am	7 Pm	571.150	19 kg	16 kg	150 g	1034.910	7.50	30 kg	21045.6	21087.4		
27/8/24	9 Am	6 Am	623.112	20 kg	19 kg	190 g	1079.410	8.10	35 kg	21087.4	21125.3		
28/8/24	10 Am	7 Pm	670.110	15 kg	16 kg	200 g	1130.450	7.50	35 kg	21125.3	21162		
29/8/24	9 Am	6 Pm	719.650	20 kg	30 kg	150 g	1179.480	7.40	X	21162	21201		
30/8/24	9 Am	6 Pm	771.950	15 kg	19 kg	150 g	1235.650	8.10	20 kg	21201	21241.6		
31/8/24	10 Am	7 Pm	814.65	30 kg	40 kg	200 g	1286.48	7.50	25 kg	21241.6	21277.30		

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

NAME & ADDRESS OF UNIT

MONTH..... *September 2014*

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION LIMECAUSTIC SODA	ALUM	POLY	FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF								ON	OFF		
11/12/14	10A	7:15	862.110	20K	20K	160K	1339.655	9.50		21222.3	21322.4		
2/9/14	10A	7:15	923.150	15K	20K	150K	1397.190	8.10	Xokd	21322.4	21368.00		
3/9/14	10A	7:15	981.140	20K	20K	140K	1443.650	9.50	X	21368.00	21415.1		
4/9/14	10A	7:15	1038.150	30K	15K	150K	1492.610	8.10	50K	21415.1	21461.4		
5/9/14	10A	7:15	1093.110	15K	19K	110K	1550.680	8.50	X	21461.4	21507.00		
6/9/14	10A	6:15	1138.150	12K	16K	150K	1600.605	8.10	40K	21507.00	21552.5		
7/9/14	10A	6:15	1185.110	15K	10K	140K	1651.490	9.00	30K	21552.5	21595.4		
8/9/14	10A	6:15	1234.150	10K	14K	120K	1705.190	6.10	X	21595.4	21639.2		
9/9/14	10A	6:15	1292.110	12K	12K	130K	1751.610	7.10	20K	21639.2	21682.3		
10/9/14	10A	7:15	1320.500	12K	14K	140K	1805.610	8.10	X	21682.3	21726.6		
11/9/14	10A	6:15	1363.110	14K	13K	150K	1855.490	9.50	40K	21726.6	21769.5		
12/9/14	10A	6:15	1415.110	15K	19K	110K	1892.680	8.90	X	21769.5	21811.6		
13/9/14	10A	7:15	1462.150	16K	17K	150K	1960.190	7.50	X	21811.6	21848.7		
14/9/14	10A	7:15	1504.115	16K	19K	120K	2011.650	8.50	40K	21848.7	21890.6		
15/9/14	10A	6:15	1550.150	14K	16K	150K	2063.110	7.50	Y	21890.6	21932.4		
16/9/14	10A	6:15	1600.150	10K	14K	110K	2116.450	6.50	3JK	21932.4	21991.6		
17/9/14	10A	6:15	1647.150	12K	19K	130K	2166.110	7.40	X	21991.6	22009.3		
18/9/14	10A	7:15	1696.110	20K	15K	140K	2218.410	8.10	30K	22009.3	22048.6		
19/9/14	10A	7:15	1748.110	15K	14K	150K	2263.100	7.50	X	22048.6	22086.6		
20/9/14	10A	6:15	1799.150	17K	18K	140K	2309.480	6.50	20K	22086.6	22123.4		
21/9/14	10A	7:15	1848.610	16K	16K	160K	2363.110	7.80	X	22123.4	22161.3		
22/9/14	10A	7:15	1901.110	14K	13K	200K	2415.195	7.50	30K	22161.3	22199.6		

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT



NAME & ADDRESS OF UNIT MONTH. *03.05.2014*

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIMECAUSTIC SODA	ALUMI	POLY				ON	OFF		
11/10/13	10A	6-PM	1950.115	300			2460.110	2.50	300	22199.6	22931.4		
9/10/13	10A	8PM	1948.150	200			2525.105	6.50	X	22231.4	22269.6		
3/10/13	10A	8PM	804.110	150			2525.110	2.10	600	22269.6	22315.6		
4/10/13	10A	8PM	809.480	140			2682.110	2.10	X	22315.6	22359.3		
9/10/13	10A	7PM	214.650	150			2682.450	2.50	600	22359.3	22409		
9/10/13	10A	6PM	2103.150	140			2935.610	6.50	X	22409.4	22453		
8/10/13	10A	6PM	2246.650	140			2983.690	7.10	300	22453.6	22494.6		
9/10/13	10A	6PM	2293.600	110			2994.500	6.50	X	22494.6	22540.4		
11/10/13	10A	7PM	2350.400	160			2840.450	2.45	400	22540.4	22584.3		
12/10/13	10A	7PM											
13/10/13	10A	6PM	2385.150	150			2942.110	8.10	X	22584.3	22635		
14/10/13	10A	6PM	2422.130	160			2995.610	2.50	300	22635.6	22681.6		
15/10/13	10A	6PM	2458.160	140			3047.650	6.50	X	22681.6	22730.6		
16/10/13	10A	6PM	2533.110	140			3100.605	8.10	400	22730.6	22779.4		
17/10/13	10A	6PM	2582.450	100			3149.410	2.50	X	22779.4	22821.4		
18/10/13	10A	7PM	2630.650	120			3201.110	2.40	200	22821.4	22866.6		
19/10/13	10A	7PM											
20/10/13	10A	6PM	2699.490	100			3256.109	8.10	X	22866.6	22911.3		
21/10/13	10A	7PM	2731.450	130			3311.490	2.50	300	22911.3	22957.6		
22/10/13	10A	7PM	2784.110	120			3367.650	6.50	X	22957.6	23004		
23/10/13	10A	6PM	2830.150	130			3416.610	2.50	300	23004	23049		
24/10/13	10A	7PM	2842.110	130			3462.190	8.10	X	23049	23088		
25/10/13	10A	7PM	2894.150	140			3482.610	2.45	400	23088	23132.4		
26/10/13	10A	7PM	2909.156	140			3496.110	6.80	X	23132.4	23178.4		
27/10/13	10A	7PM											
28/10/13	10A	7PM											
29/10/13	10A	7PM											
30/10/13	10A	7PM											
31/10/13	10A	7PM											

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

NAME & ADDRESS OF UNIT MONTH: December 2024

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC/SODA	ALUM	POLY				ON	OFF		
11/12/24													
21/12/24	9:10	9PM	4000.65	15K	20K	150	4602.40	9.5	30K	24108.4	24195.2		
21/12/24	10K	9PM	4020.110	16K	15K	110	4658.110	8.0	X	24195.2	24243.4		
4/12/24	10A	6PM	402.65	15K	12K	180	4912.110	9.5	30K	24243.4	24289.6		
21/12/24	10K	6PM	415.610	10K	15K	110	4264.150	6.5	X	24289.6	24333.3		
6/12/24	9A	7PM	420.36	16K	10K	150	4813.110	8.10	20K	24333.3	24338.6		
7/12/24	10A	7PM	428.110	15K	14K	110	4861.155	9.5	X	24338.6	24405.4		
8/12/24													
9/12/24	10A	6PM	4306.15	19K	12K	150	4906.110	8.10	40K	24405.4	24421.2		
10/12/24	10A	7PM	4345.10	15K	10K	110	4955.105	9.70	20K	24421.2	24515.6		
11/12/24	10A	7PM	4391.110	12K	11K	150	5003.146	6.50	X	24515.6	2461.4		
11/12/24	11A	6PM	4338.15	14K	15K	110	5055.610	9.5	15K	2461.4	24605.3		
13/12/24	9A	6PM	448.65	16K	7K	150	5108.495	8.10	X	24605.3	24652.4		
14/12/24	10A	7PM	4530.45	13K	14K	110	5162.410	9.5	19K	24652.4	24698.6		
15/12/24													
16/12/24	9A	6PM	4538.110	14K	19K	150	5212.610	9.50	15K	24698.6	24744.3		
17/12/24	10A	7PM	4627.650	16K	14K	104	5267.110	6.80	X	24744.3	24788.4		
18/12/24	11A	7PM	4681.650	14K	12K	110	5320.650	9.50	30K	24788.4	24833.6		
19/12/24	10A	6PM	4733.110	15K	13K	150	5365.100	8.10	20K	24833.6	24822.4		
20/12/24	9A	6PM	4782.110	16K	15K	150	5411.150	9.50	15K	24822.4	24909.6		
21/12/24	10K	7PM	4835.65	13K	15K	X	5463.110	8.10	X	24909.6	24948.3		
22/12/24													
23/12/24	10K	6:50	4878.610	19K	16K	200	5512.450	9.5	15K	24948.3	24991.4		
24/12/24	9A	7:14	4930.680	11K	14K	150	5561.490	9.50	11-10	24991.4	25030.6		
25/12/24	10A	6:15	4979.450	14K	12K	110	5616.110	9.40	15K	25030.6	25069.3		
26/12/24	9A	9:05	5030.410	12K	14K	110	5669.150	9.50	10K	25069.3	25102.4		
28/12/24	10K	9:50	5082.150	12K	12K	129	5719.110	8.10	X	25102.4	25166.6		
28/12/24	9A	8PM	5129.410	11K	17K	100	5773.115	9.50	20K	25166.6	25189.4		
30/12/24	9:15	6:40	5182.400	12K	14K	110	5826.910	9.50	15K	25189.4	25225.3		
31/12/24	10Am	9:15	5232.410	12K	12K	140	5878.615	9.50	20K	25225.3	25265.4		

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT



SAVE WATER

NAME & ADDRESS OF UNIT

MONTH: July 2025

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIMECAUSTIC SODA	ALUM	POLY				ON	OFF		
17/7/24	↔	↔	↔										
21/7/24	↔	↔	↔	Unit									
27/7/24	↔	↔	↔	"									
31/7/24	↔	↔	↔	"									
5/7/24	↔	↔	↔	"									
6/7/24	↔	↔	↔	"									
7/7/24	↔	↔	↔	Sunday									
9/7/24	↔	↔	↔	"									
9/7/24	↔	↔	↔	Unit									
10/7/24	↔	↔	↔	"									
11/7/24	↔	↔	↔	"									
12/7/24	↔	↔	↔	"									
12/7/24	↔	↔	↔	Sunday									
14/7/24	↔	↔	↔	"									
15/7/24	↔	↔	↔	Unit									
16/7/24	↔	↔	↔	"									
17/7/24	↔	↔	↔	Unit									
18/7/24	↔	↔	↔	"									
19/7/24	↔	↔	↔	"									
20/7/24	↔	↔	↔	"									
21/7/24	↔	↔	↔	Sunday									
22/7/24	↔	↔	↔	"									
23/7/24	↔	↔	↔	Unit									
24/7/24	↔	↔	↔	"									
25/7/24	↔	↔	↔	"									
26/7/24	↔	↔	↔	"									
27/7/24	↔	↔	↔	"									
28/7/24	↔	↔	↔	Sunday									
29/7/24	↔	↔	↔	"									
30/7/24	↔	↔	↔	"									
31/7/24	↔	↔	↔	"									

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY

AC 3-Phase 4 Wire Static kWh Me

26324

kWh

10K 1K 100 10 1

Cal. Rev. R Y B

Type : KEE-103

10-60

Amp.

CLASS-1

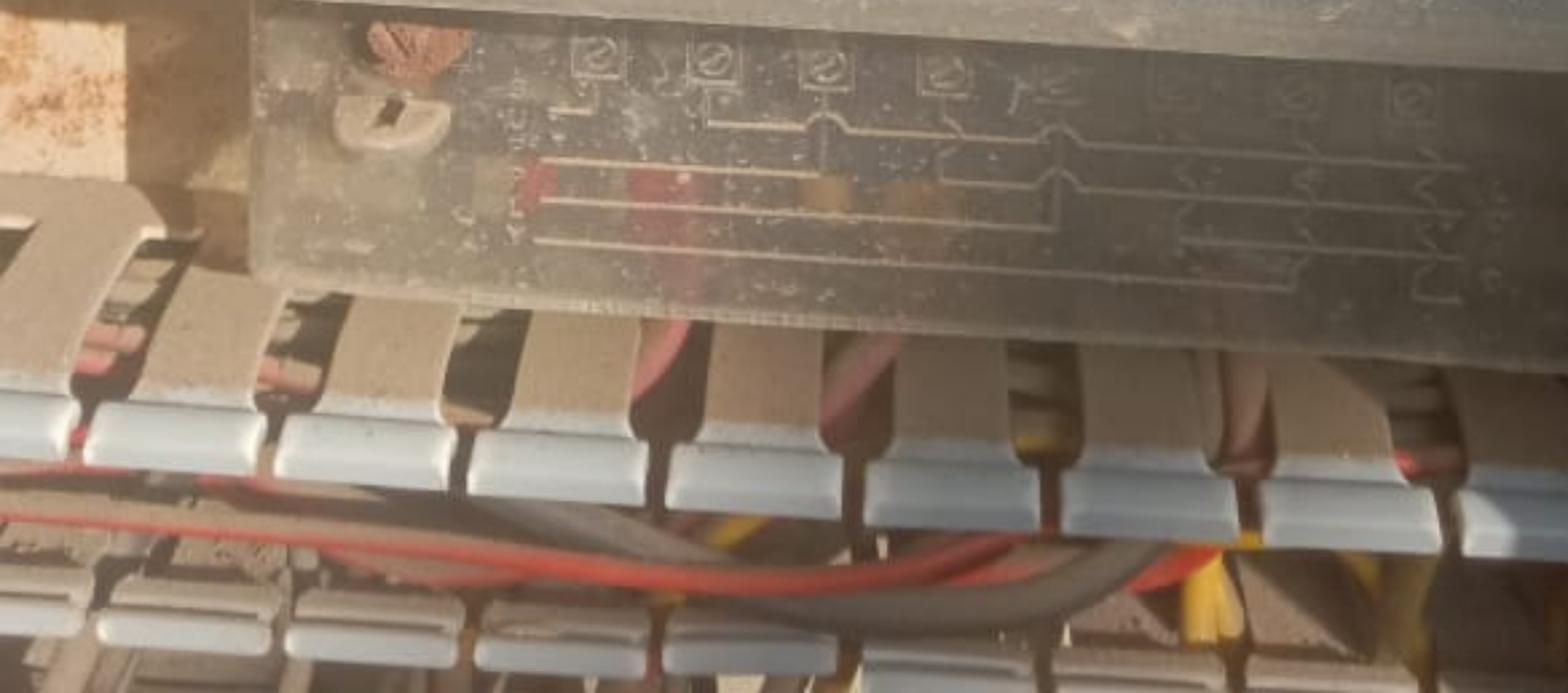
1600
1600

Imp/kWh

S No.

2008 CERTIFIED CO.

NEW DELHI (INDIA)



ANNEXURE-4

MONTH	READING	BOREWELL DETAIL IN KLD				PRODUCTION DETAILS IN KGS				
		READING TO	MONTHLY CONSUMPTION	AVERAGE PER DAY WATER		AVERAGE PER DAY	AVERAGE PER DAY		WATER USED PER KGS OF PRODUCTION	
				CONSUMPTION	WATER IN BOILER		T.E. DISCHARGE	PER DAY		
			FROM BOREWELL							
Jun-24	60521	62549	2028	79	26	53	42.5	960	55.2	
Jul-24	62549	63377	828	27	18	9	1	150	60	
Aug-24	63377	65720	2343	59	19	40	29.35	745	53.69	
Sep-24	65720	67878	2158	71	23	48	49	900	53.33	
Oct-24	67878	70843	2965	94	30	64	52	1100	58.18	
Nov-24	70843	73359	2516	83	28	55	44	1050	52.38	
Dec-24	73359	75835	2476	79	25	54	42	1010	53.46	
Jan-25	75835	77414	1579	51	17	34	25	694	48.99	
		2111.625		67.875	23.25	44.625	35.60625	826.125	54.40375	

LOG BOOK OF BOREWELL				
SIDHI VINAYAK APPARELS PVT. LTD. , 473-D, Phase-2, BARHI, SONIPAT				
For the Month of June 2024				
Date	Water Qty. (KL)	Borewell Reading		Remarks
		Start Reading	Stop Reading	
1-Jun-24	78	60521	60599	
2-Jun-24	sunday	SUNDAY		SUNDAY
3-Jun-24	79	60599	60678	
4-Jun-24	78	60678	60756	
5-Jun-24	75	60756	60831	
6-Jun-24	79	60831	60910	
7-Jun-24	78	60910	60988	
8-Jun-24	76	60988	61064	
9-Jun-24	sunday	SUNDAY		SUNDAY
10-Jun-24	79	61064	61143	
11-Jun-24	78	61143	61221	
12-Jun-24	77	61221	61298	
13-Jun-24	78	61298	61376	
14-Jun-24	75	61376	61451	
15-Jun-24	79	61451	61530	
16-Jun-24	sunday	SUNDAY		SUNDAY
17-Jun-24	79	61530	61609	
18-Jun-24	77	61609	61686	
19-Jun-24	79	61686	61765	
20-Jun-24	79	61765	61844	
21-Jun-24	78	61844	61922	
22-Jun-24	75	61922	61997	
23-Jun-24	sunday	SUNDAY		SUNDAY
24-Jun-24	79	61997	62076	
25-Jun-24	79	62076	62155	
26-Jun-24	78	62155	62233	
27-Jun-24	79	62233	62312	
28-Jun-24	79	62312	62391	
29-Jun-24	80	62391	62471	
30-Jun-24	78	62471	62549	

LOG BOOK OF BOREWELL				
SONIPAT				
			For the Month of July 2024	
Date	Water Qty. (KL)	Borewell Reading		Remarks
		Start Reading	Stop Reading	
1-Jul-24	30	62549	62579	
2-Jul-24	25	62579	62604	
3-Jul-24	30	62604	62634	
4-Jul-24	35	62634	62669	
5-Jul-24	40	62669	62709	
6-Jul-24	25	62709	62734	
7-Jul-24	35	62734	62769	
8-Jul-24	40	62769	62809	
9-Jul-24	25	62809	62834	
10-Jul-24	30	62834	62864	
11-Jul-24	35	62864	62899	
12-Jul-24	25	62899	62924	
13-Jul-24	20	62924	62944	
14-Jul-24	18	62944	62962	
15-Jul-24	25	62962	62987	
16-Jul-24	20	62987	63007	
17-Jul-24	15	63007	63022	
18-Jul-24	25	63022	63047	
19-Jul-24	28	63047	63075	
20-Jul-24	22	63075	63097	
21-Jul-24	25	63097	63122	
22-Jul-24	20	63122	63142	
23-Jul-24	25	63142	63167	
24-Jul-24	15	63167	63182	
25-Jul-24	25	63182	63207	
26-Jul-24	30	63207	63237	
27-Jul-24	20	63237	63257	
28-Jul-24	35	63257	63292	
29-Jul-24	40	63292	63332	
30-Jul-24	18	63332	63350	
31-Jul-24	27	63350	63377	



**HARYANA STATE POLLUTION CONTROL
BOARD**

**Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-
hspcbrosr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313101723SONCTO40503405

Dated:15/08/2023

To.

M/s :SIDHI VINAYAK APPARELS PVT LTD
PLOT NO 473D HSIIDC INDUSTRIAL ESTATE BARHI SONEPAT

Subject: Grant of consent to operate to M/s SIDHI VINAYAK APPARELS PVT LTD.

Please refer to your application no. 40503405 received on dated 2023-07-28 in regional office Sonapat. With reference to your above application for consent to operate, M/s SIDHI VINAYAK APPARELS PVT LTD is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2023 - 30/09/2028
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	240.91
Total Land Area(Sq. meter)	1845.0
Total Builtup Area(Sq. meter)	2021.45
Quantity of effluent	
1. Trade	80.0 KL/Day
2. Domestic	3.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Into HSIIDC sewer leading to CETP
2. Trade	Into HSIIDC sewer after treatment leading to CETP
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	500 mg/l
2. COD	1400 mg/l
3. TSS	1500 mg/l
4. pH	6.0-9.0
5. O&G	15 mg/l
6. TDS	2100 mg/l
7. Sulphide	1 mg/l

8. Amonical Nitrogen	50 mg/l
9. Phenolic compound	1 mg/l
10. Total Chromium	2 mg/l
11. SAR	26
Number of stacks	1
Height of stack	
1. Stack attached to boiler	25 meters
Emission parameters	
1. SPM	80 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. JOB WORK DYING WASHING OF FABRIC	20000 Numbers/ day
Capacity of boiler	
1. Stream boiler	2.0 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Biomass	1.0 Ton/day
Raw Material Details	
DYING WASHING CHEMICALS 10	100 Kg/Day
ENZYMES SOAPING DETERGENTS	100 Kg/Day
FABRIC	50000 Metric Tonnes/Day

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.

5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The job work of dyeing and washing of unit will be 20000 Sqm/day.
2. Unit will obtain prior permission for operation of boiler, if operating in future.
3. Unit will run ETP regularly and effectively & maintained log books properly.
4. Unit will keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules.
5. Unit will provide inter locking arrangement of DG set with ETP to ensure regular and effective running of pollution control devices.
6. Unit will not discharge any untreated effluent inside and outside its premises.
7. Unit will not add any polluting process/ machinery and also not to add any process which increases the water pollution load.

8. Unit will comply with all the provisions of Hazardous Waste Rules.

9. CTO so granted shall become invalid in case of violation of any of the above / any law of the land.

10. That the unit will install Electromagnetic flow meter on all the sources of raw water and on the inlet & final outlet of the ETP and maintained the logbook of the same.

11. Unit will comply CAQM direction issued vide No. 65 & amended till date, HSPCB direction vide order dated 21.07.2022 regarding standard list of approved fuels in NCR and direction No. 73 dt. 02.06.2023 of CAQM regarding installation of retro-fitment of dual fuel/ECDs and fitment of RECDs certified by the authorized agencies on DG sets more than 19 kW.

*Regional Officer, Sonapat
Haryana State Pollution Control Board.*



VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **14th** day of.....**May**.....2025

Accepted, identified and certified subjected to the terms of the fees.

Sy

Archna yadav

[SIDDHARTH BATRA] [ARCHNA YADAV]

Shivani chawla

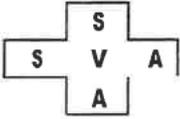
Chinmay

Rhythm

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates





Mob:-9811741094
9811214115

SIDHI VINAYAK APPARELS PVT. LTD.
(A TEXTILE PROCESSING UNIT)
473-D, BARHI IND.AREA, PHASE-2, SONIPAT (HR.)
E-MAIL ID- sidhivinayakapparels09@gmail.com

BOARD RESOLUTION

CERTIFIED TRUE COPY OF BOARD RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF M/S SIDHI VINAYAK APPARELS PRIVATE LIMITED AT THEIR MEETING HELD ON 18th DAY OF FEBRUARY, 2025 AT THE OFFICE OF THE COMPANY SITUATED AT 473-D, Phase-2, Barhi Industrial Area, Sonipat, Haryana.

RESOLVED THAT Mr. Subodh Kumar, be and is hereby authorized on behalf of SIDHI VINAYAK APPARELS PRIVATE LIMITED, to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the company.

RESOLVED FURTHER THAT Mr. Subodh Kumar is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

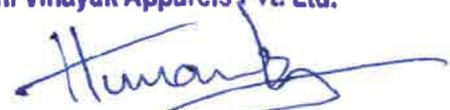
RESOLVED FURTHER THAT all actions taken by Mr. Subodh Kumar in connection with the above matters be and are hereby ratified and confirmed by the company.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference.

For Sidhi Vinayak Apparels Pvt. Ltd.


Director

For Sidhi Vinayak Apparels Pvt. Ltd.


Director





भारत सरकार
Government of India

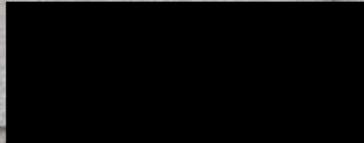


सुबोध कुमार
Subodh Kumar
जन्म तिथि/DOB: 20/01/1970
पुरुष/ MALE

Subodh Kumar

Issue Date: 29/07/2020

Download Date: 04/09/2020



3726

VID : 9156 4936 2702 4693

मेरा आधार, मेरी पहचान



भारतीय विशिष्ट पहचान प्राधिकरण

Unique Identification Authority of India



पता:
पन्त नाथ, बी-322 सेक्टर 92, फॉरेस्ट के पास, नोएडा,
गौतम बुद्ध नगर,
उत्तर प्रदेश - 201304

Address:

C/O PANTH NATH, B-322 SECTOR 92,
NEAR THE FOREST, Noida, Gautam
Buddha Nagar,
Uttar Pradesh - 201304



Handwritten signature

3726

VID : 9156 4936 2702 4693



1947



help@uidai.gov.in



www.uidai.gov.in



Vijay Kumar <vijay.kumar@satramdass.com>

Advance service copies of short reply on behalf of Respondent Nos. 4, 41 & 77 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Fri, May 16, 2025 at 12:15 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Shivani Chawla <shivani.chawla@satramdass.com>, Archana Yadav <archna.yadav@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>



Paperbook-NGT REPLY-R41 SIDDHI VINAYAK

APPARELS_Redacted.pdf

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 4, 41 & 77 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."

2 attachments**Paperbook-NGT REPLY-R4 BROTHER STRETCH_Redacted.pdf**
18329K**Paperbook-NGT Reply-R77 Swastik Multifibre_Redacted.pdf**
5430K